

**THE MINISTER OF STATE IN THE DEPARTMENT OF POWER (SHRI ARUN NEHRU) :** (a) On 16th August, 1983, the Government of India asked the Bhakra Beas Management Board to accord treatment to Himachal Pradesh on par with Punjab, Haryana and Rajasthan.

(b) to (d) No, Sir. No request from Himachal Pradesh for exemption from payment for the water has been received by the Bhakra Beas Management Board so far.

**Supply of Water to Himachal Pradesh from Anandpur Sahib Hydrel Channel**

**5851 PROF. NARAIN CHAND PARASHAR :** Will the Minister of IRRIGATION AND POWER be pleased to refer to the reply given to Unstarred Question No 8355 on the 23rd April, 1984 regarding sharing of water between Punjab and Himachal Pradesh on construction of Anandpur Hydrel Project and state ;

(a) whether the Government of Punjab has since submitted the revised project report of the Anandpur Sahib Hydrel Channel incorporating the agreement between the Government of Punjab and Himachal Pradesh signed on the 4th August, 1983 for 25 cusecs of water regularly for increase in Himachal Pradesh for irrigation and drinking purposes ; and

(b) if so, the exact date on which the Government of Punjab has submitted the revised project report containing the above agreement ?

**THE MINISTER OF IRRIGATION AND POWER (SHRI B. SHANKARANAND) :** (a) The report has not been received by the Central Government.

(b) Does not arise.

**Improvement of Catering Services and Punctuality Performance of Neelachal Express**

**5852 SHRI CHINTAMANI JENA :** Will the Minister of RAILWAYS be pleased to state :

(a) whether Government are aware that the Neelachal Express which is a superfast train has become almost a passenger train ;

(b) whether it is also a fact that it is always running late, and catering services in the train has become very poor ; and

(c) if so, what steps Government propose to take to improve its services ?

**THE MINISTER OF RAILWAYS (SHRI BANSILAL) :** (a) No, Sir, it is not a fact that Neelachal Express is running like a passenger train.

(b) and (c) It is also not a fact that the train always runs late. There has been occasional late running. This train is being specially monitored.

During the last six months, there have been no complaints regarding catering services on Neelachal Express. Instead, 14 appreciations in this regard have been received, including 2 from Members of Parliament. However, to further improve the standard of catering services, several steps including replacement of anodized trolley by stainless steel ones, adjustment of pick-up meal points and regular monitoring of the catering services, have been taken.

**National Highways Development Works in Orissa During Sixth Plan**

**5853 SHRI CHINTAMANI JENA :** Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) the details of the works for the development of National Highways in the State of Orissa which were taken up during the Sixth Five Year Plan ;

(b) the details of the works completed ; and

(c) the details of works still pending ?

**THE MINISTER OF STATE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z.R. ANSARI) :** (a) to (b) 166 Road and Bridge works

costing about Rs. 27 38 crores for the Development of National Highways in the State of Orissa were taken up during the Sixth Five Year plan. Of these, 75 works have since been completed and the remaining 91 works are in various stages of progress.

#### Scheme of Licencing Travel Agents

5854. DR. G.S. RAJHANS :

SHRI SANAT KUMAR  
MANDAL :

SHRI RAM SAMUJHAWAN:

Will the Minister of RAILWAYS be pleased to state :

(a) whether the Supreme Court has recently directly directed the Railways to implement a scheme of licencing travel agents in the major cities in the country ;

(b) if so, the details thereof and whether his Ministry has taken any final decision to implement the said scheme, and

(c) to what extent the new scheme will provide better facilities to the railway travellers and will also avoid the mismanagement and malfunctioning by travel agents ?

THE MINISTER OF RAILWAYS  
(SHRI BANSI LAL) : (a) Yes, Sir.

(b) The Supreme Court judgement incorporating the "Rules for the Authorisation of Rail Travellers' Service Agents" has been received in this Ministry on 29.4.85. The scheme forming part of the judgement of the Supreme Court is incomplete and an application for clarifications is being filed in this regard. The scheme will be implemented on receipt of the clarifications.

(c) The scheme is intended to enable second class passengers to obtain services of authorised Travellers' Service Agents on payment of service charges fixed by Supreme Court to secure their journey tickets and reservations and thus save their own time in tending to these jobs personally.

Certain safeguards have been provided in the scheme to prevent malfunctioning by the travel agents to be licenced under this scheme.

#### Electric Loco Shed at Vijayawada

5855. SHRI V. SOBHA-NADREESWARA RAO : Will the Minister of RAILWAYS be pleased to state :

(a) whether there is a proposal under consideration to set up Electric Loco-Shed at Vijayawada which is a very important Junction ;

(b) if so, the details thereof ; and

(c) the time by which this scheme is likely to be implemented ?

THE MINISTER OF RAILWAYS  
(SHRI BANSI LAL) : (a) There is already an electric loco shed at Vijayawada with a sanctioned capacity of 100 locomotives.

(b) and (c) Do not arise.

#### Group Insurance scheme of Kendriya Vidyalaya Sangathan vis-a-vis Insurance Schemes for Central Government Employees

5856. SHRI ANADI CHARAN DAS : Will the Minister of EDUCATION be pleased to state :

(a) whether the Group Insurance Scheme for Kendriya Vidyalaya Sangathan employees is based on the Group Insurance Scheme for Central Government employees ;

(b) if so, the reasons for the scheme coming into force for Kendriya Vidyalaya Sangathan employees w.e.f. 1 January, 1983 whereas for Central Government employees it become effective from January, 1982 ;

(c) whether the amounts of insurance cover for the four categories are of the order of Rs. 80,000/-, Rs. 40,000/-, Rs. 20,000/- and Rs. 10,000/- on Government of India side whereas the corres-